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Court No. 1.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

CIRCUIT BENCH AT LUCKNOW.

Registration (O.A.) No. 304 of 1989 (L).

Prabhakar Verdhan Chaudhary Applicant.

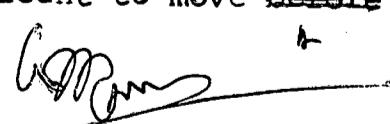
Versus

Union of India & another Respondents.

Hon'ble Justice K. Nath, V.C.
Hon'ble K.J. Raman, A.M.

It has been decided by the Jabalpur Bench of this Tribunal in the case of Kedar Nath v. Union of India & others (1986 (1) A.T.C. 523) that the Indian Council of Agricultural Research is an authority for which a notification under Section 14(2) of the Administrative Tribunals Act, 1985 is the requisite for conferring jurisdiction on this Tribunal to entertain the cases of its employees. Dr. Dinesh Chandra, appearing on behalf of the respondents, has contended that no such notification has been issued; the learned counsel for the applicant is not able to say that any such notification has been issued.

2. In the circumstances we hold that this Tribunal has no jurisdiction. The application is, therefore, rejected for want of jurisdiction; it will be open to the applicant to move before the appropriate authority.



MEMBER (A).



VICE-CHAIRMAN.

Dated: December 5, 1989.

PG.